

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AGM AUTO PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	AGM Auto Private Limited
2.	Date of incorporation of corporate debtor	31.01.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50500HR2013PTC048231
5.	Address of the registered office and principal office (if any) of corporate debtor	2009, SECTOR-21, PANCHKULA HARYANA-134109
6.	Insolvency commencement date in respect of corporate debtor	28 th October, 2022 (Copy of Order received on 1 st November, 2022)
7.	Estimated date of closure of insolvency resolution process	25.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kumar Singhal Reg. No.: IBBI/IPA-001/IP-P00468/2017-2018/10811 AFA Valid upto: 13 th June, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A2/10, DLF, Sector-11, Faridabad, Haryana-121001 E-Mail ID :- anilsinghalca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : A2/10, DLF, Sector-11, Faridabad, Haryana-121001 E-Mail ID : cirp.agmauto@gmail.com
11.	Last date for submission of claims	15.11.2022 (Considering 14 days from the date of receipt of the order i.e. 1 st November,2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms at: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of corporate insolvency resolution process of the **AGM Auto Private Limited** on 28.10.2022. (Received the copy of the order on 1st November, 2022)

The creditors of AGM Auto Private Limited, are hereby called upon to submit their claims with proof on or before 15th November, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 2nd November, 2022

Place: Faridabad



Anil Kumar Singhal
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00468/2017-2018/10811